

<b>FORM A</b>	
<b>PUBLIC ANNOUNCEMENT</b>	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) <b>FOR THE ATTENTION OF THE CREDITORS OF SRS REAL ESTATE LIMITED</b>	
<b>RELEVANT PARTICULARS</b>	
1	Name of corporate debtor <b>SRS REAL ESTATE LTD.</b>
2	Date of incorporation of Corporate Debtor 10 <sup>th</sup> October 2005
3	Authority under which corporate debtor is incorporated / registered Registrar of Companies under the Companies Act 1956
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U45201HR2005PLC041051
5	Address of the Registered office and Principal office (if any) of Corporate Debtor SRS Multiplex, Mezzanine Floor, City Centre, Sector-12, Faridabad, HR-121 007. ▪ Project Name : SRS Royal Hills Phase-II ▪ Address : Vill. Baselwa, Sector-87, Faridabad. • (As per the order of the Hon'ble NCLT Chandigarh the CIRP is limited to the abovementioned Project only)
6	Insolvency commencement date in respect of Corporate Debtor Order date 22.12.2022 (Copy of the order received on 23.12.2022)
7	Estimated date of closure of insolvency resolution process 20 <sup>th</sup> June 2023
8	Name & Regn. No. of the insolvency Professional Acting as Interim Resolution professional Name: Shyam Arora Regn.No.: IBBI/IPA-02/IP-N00546/2017-18/11703
9	Address and e-mail of the interim resolution professional, as registered with the Board 96, Aravali Apartment, Alaknanda, New Delhi-110 019. •Email : arora.shyaam@yahoo.com
10	Address & e-mail to be used for correspondence with the interim resolution professional 96, Aravali Apartment, Alaknanda, New Delhi-110 019 •Email : srs.cirp22@gmail.com
11	Last date for submission of claims 6 <sup>th</sup> January 2023
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional Real Estate Allottees
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class). <b>1. Sanjay Sahni</b> • Regn. No. IBBI/IPA-001/IP-P00341/2017-18/10642 ▪ R/o. G-11/3, GF, Malviya Nagar, New Delhi-110 017. <b>2. Brijesh Singh Bhadauriya</b> • Regn. No. : IBBI/IPA-002/IP-N01045/2020-2021/13385 ▪ R/o. C-II/08, Mangal Apartment, Vasundhara Enclave, Delhi-110 096. <b>3. Khushvinder Singhal</b> • Regn.No. : IBBI/IPA-002/IP-N00888/2019-20/12833 ▪ R/o. House No. 399, Sector-12-A. Panchkula-134 112.
14	(a) Relevant Forms and (b) Details of Authorized Representatives are available at: a) web link : <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> b) Details of AR are available at item No.13 above

Notice is hereby given that the National Company Law Tribunal, Chandigarh has ordered the commencement of a corporate insolvency resolution process of the **SRS Real Estate Limited** on 22.12.2022.

The creditors of **SRS Real Estate Limited** are hereby called upon to submit their claims with proof on or before 06.01.2023 to the interim resolution professional at the address mentioned against Entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the Entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against Entry No.13 to act as Authorized Representative of the class REAL ESTATE ALLOTEES in Form CA.

Submission of false or misleading proofs of claim shall attract penalties

sd/-  
**SHYAM ARORA**

Date : 25.12.2022  
Place : New Delhi

Interim Resolution Professional,  
Regn. No. : IBBI/IP-02/IP-N00546/2017-18/11703

